GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:61 ANSWERED ON:05.12.2013 NATIONAL COMPANY LAW TRIBUNAL Chavan Shri Harischandra Deoram

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the time by which the National Company Law Tribunal (NCLT) is likely to become operational;

(b) whether benches of NCLT are proposed to be set up in various States of the country; and

(c) if so, the details thereof?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT)

(a) to (c) The relevant provisions of the Companies Act, 2013 have not yet been brought in force. Detailed Rules and necessary arrangements are under preparation.